GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:2527

ANSWERED ON:12.03.2010

COMMISSIONING OF POWER PROJECTS

Ramkishun Shri ;Singh Dr. Raghuvansh Prasad;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of POWER be pleased to state:

- (a) the number of power projects allotted to private companies in the country including Uttar Pradesh and Bihar;
- (b) whether all Power projects allotted to private companies in the Eleventh Five year Plan are being commissioned as per schedule in the country;
- (c) if so, the details thereof, State/UT wise; and
- (d) the time by which these projects are likely to be commissioned?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

- (a): As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining a license if it complies with the technical standards relating to connectivity with the grid. Therefore, Government of India is not required to allot power projects to private companies in the country including Uttar Pradesh and Bihar.
- (b) to (d): Do not arise in view of (a) above.